

Shri Wartor: If it is laid on the Table of the House, then we may see it and then only we can put further questions.

Mr. Speaker: He can have another opportunity, then. Next question.

Sharing of Rihand Power by U.P. and M.P.

+
*176. { **Shri Daji:**
Shri Birendra Bahadur Singh:
Shri Vidya Charan Shukla:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Chief Ministers of Madhya Pradesh and Uttar Pradesh have been able to decide upon the question of Madhya Pradesh getting share of power from the Rihand Power House as recommended by the Central Zonal Council;

(b) if so, what are the details of the Agreement, if any; and

(c) by what time the power is likely to be released to Madhya Pradesh?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):
(a) No, Sir.

(b) Does not arise.

(c) It is not possible to indicate any definite date at this stage.

Shri Daji: Is the Government aware that the Madhya Pradesh Assembly passed a unanimous resolution asking the Central Government to intervene in this dispute and get the claims of Madhya Pradesh settled and if so what action has the Central Government taken on the resolution?

Hafiz Mohammad Ibrahim: The Central Government themselves are not taking any action. But this is a matter which is going on between the two States themselves and at different meetings this question was discussed. At the last meeting which was held with the two Chief Ministers, it was said that both the States may consult and come to a decision. So far they have not done anything.

Shri Daji: Will the Central Government through the Zonal Council or otherwise use its good offices to expedite a decision on the matter so that the Madhya Pradesh State gets its claims settled prior to the dam being started?

Mr. Speaker: That is a suggestion which should be considered.

Shri Tyagi: What is the nature of the dispute between the two State Governments? What are their respective claims? Could we know as to what are the points of contention?

Hafiz Mohammad Ibrahim: The point of contention is only this: whatever generation there will be out of the Rihand dam, whether part of that electricity should be given to Madhya Pradesh.

Shri Tyagi: How much are they claiming?

Hafiz Mohammad Ibrahim: How much is to be given is the question which is in dispute.

श्री गोविन्द दास : क्या मंत्री जी को यह बात मालूम है कि इस बांध के बनने के पहले ही मध्य प्रदेश और उत्तर प्रदेश सरकारों के बीच में कितना पानी किंधर जायेगा इस सम्बन्ध में कुछ तस्फिया हुआ था और वह तस्फिया अब तक भी कार्यरूप में परिणत नहीं हो रहा है और इतना झगड़ा निपट नहीं रहा है ? इस हालत में क्या केन्द्रीय सरकार बीच में पड़ कर इस मामले को निपटाने की कुछ कोशिश करेगी ?

हाफिज मुहम्मद इब्राहीम : हज़ूर मैं ने अर्ज किया कि जहां तक सेट्टल गवर्नमेंट का ता लुक है उसकी तरफ से जो कुछ हो सकता है वह तो मैं करूंगा ही । लेकिन मामला इस वकत दोनों चीफ मिनिसटरों के दरम्यान है ।

Shri Daji: I will repeat the question put by my hon. friend since we want a clear reply on this point. What the Madhya Pradesh State is claiming is only the enforcement of the

agreement written and signed by the erstwhile State of Vindhya Pradesh on the one hand—which is now a component of Madhya Pradesh—and the State of Uttar Pradesh on the other, before the dam was begun and before lands in Madhya Pradesh were submerged by water. We want the implementation of that agreement. Will the Government, therefore, help us to get the old agreement implemented?

Hafiz Mohammad Ibrahim: At present there is no such evidence before me on the basis of which I can confirm what has been said by hon. friend.

डा० गोविन्द दास : अध्यक्ष जी, बात यह है कि मध्य प्रदेश सरकार और उत्तर प्रदेश सरकार का यह मामला इस बांध के बनने से पहले ही तै हो चुका था, और इस हालत में जबकि दोनों सरकारें उसको कार्य रूप नहीं दे रही हैं, क्या केन्द्रीय सरकार बीच में पड़ कर इन मामले को निपटा सकेगी ?

श्री रघुनाथ सिंह : प्वाइंट ऑफ़ ऑर्डर—
मध्य प्रदेश सरकार उस वक्त थी ही नहीं ।

अध्यक्ष महोदय : अगर मेम्बर साहिबान इस मामले पर और ज्यादा बहस करना चाहते हैं तो वह अपना तरीका ढूँढ ले । जो जवाब है वह आपके सामने आ गया । उन्होंने कहा कि दोनों चीफ़ मिनिस्टर्स के दरम्यान यह मामला चल रहा है ।

डा० गोविन्द दास : मामला यह है कि चीफ़ मिनिस्टर इसको आपस में नहीं निपटा पा रहे हैं ।

Mr. Speaker: Order, order. He is arguing.

Shri Tyagi: I want to raise another point of order. Would you allow a State Government being accused of fulfilling or not fulfilling an agreement, without the House knowing the facts? My hon. friend there is levelling charges against Uttar Pradesh

Government and so is my neighbour from Uttar Pradesh. It is difficult.

Mr. Speaker: I tried to persuade the hon. Member on this side. He might try with his neighbour! Next question.

Gulhati Commission

- +
- *177. {
- Shri Bhagwat Jha Azad:
 - Shri A. K. Gopalan:
 - Shrimati Maimoona Sultan:
 - Shri Vidya Charan Shukla:
 - Shri Umanath:
 - Shri Basappa:
 - Shri Venkatasubbiah:
 - Shri M. R. Krishna:
 - Shri E. Madhusudan Rao:
 - Shri M. N. Swamy:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Gulhati Commission appointed to go into the question of sharing of waters of the rivers Krishna and Godavari has since submitted the report;

(b) if not, the reasons for the delay; and

(c) when the report is likely to be received?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):
(a) No, Sir.

(b) and (c). The Krishna-Godavari Commission had been asked to submit its report by November, 1961. It could not complete its task as quite voluminous data had to be collected and a large number of studies carried out. The Commission is expected to submit its report in July, 1962.

Shri Bhagwat Jha Azad: Is it a fact that in the meantime the two State Governments between themselves are trying to settle the issue and that therefore the report is being delayed?

Hafiz Mohammad Ibrahim: No; not at all.

Shri Iqbal Singh: May I know whether it will not be advisable to submit all these data to the River